

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GWALIOR DISTILLERIES PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	GWALIOR DISTILLERIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/02/1986
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45201MP1986PTC003319
5.	Address of the registered office and principal office (if any) of corporate debtor	Ater Road Bhind Bhind Mp 477001 In
6.	Insolvency commencement date in respect of corporate debtor	01-07-2022 (Copy of order received on 04-07-2022)
7.	Estimated date of closure of insolvency resolution process	28-12-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Dhaval Jitendrakumar Mistry Reg. No. IBBI/IPA-001/IP-P-01853/2019-2020/12849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat- 380014 Email: cadhavalmistry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: As mentioned in Sr. No. 09 Email: irp.gwalior-distilleries@gmail.com
11.	Last date for submission of claims	19-07-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Gwalior Distilleries Private Limited on 01-07-2022 (Order copy received on 04-07-2022).

The creditors of Gwalior Distilleries Private Limited are hereby called upon to submit their claims with proof on or before 19-07-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-07-2022

Place: Ahmedabad

CA Dhaval Jitendrakumar Mistry
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P-01853/2019-2020/12849

Solapur Municipal Corporation Solapur

Notice for tender

Collection, Transportation, Processing and Management of Construction Demolition (C and D) Waste in Solapur Municipal Corporation On Design Build-Operated-Transfer (DBOT) based Collection, Transportation, Processing and Management of Construction to Participate in Competitive tender process Demolition (C and D) Waste in Solapur Municipal Corporation On Design Build-Operated-Transfer (DBOT) based

Inviting RFP for Maharashtra bids aspiring tenderers for detailed tender documents Government <http://WWW.VisitMahatenders.gov.in/tenders> or WWW.Solapurcorporation.gov.in and submit should take tender the information online. Date 20.07.2022 time 3.00 pm. and pre-bid meeting on date 11.07.2022 time 11.00 am

Tender : ID-2022_SMC_813344_1

Sd/-
Commissioner
Solapur Municipal Corporation, Solapur

FORM NO. [See Regulation 33 (2)]
By Regd. A/D, Dastl faling with Publication

OFFICE OF THE RECOVERY OFFICER - /II
DEBTS RECOVERY TRIBUNAL JABALPUR
797/2, Shanti Kunj, South Civil Lines, Jabalpur- 482 001.

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993
RC/284/2017 30.06.2022

ASREC INDIA
Versus
EMERSON ENTERPRISES

To,
(CD I)- BRIJ MOHAN SHRIVASTAVA, E-101/17, Shivaji Nagar, Bhopal (M.P.) - 462 003.

Whereas you was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL JABALPUR who had issued the Recovery Certificate dated 07.06.2017 in OA/53/2014 to pay to the Applicant Bank(s) / Financial Institution(s) Name of applicant, the sum of Rs. 7,21,66,551.00 (Rupees Seven Crore Twenty One Lakhs Sixty Six Thousands Five Hundred Fifty One Only) along with pendente lite and future interest @ 12.00 % Simple Interest Yearly w. e. f. 21.02.2014 till realization and costs of Rs 1,77,000/- (Rupees One Lakh Seventy Seven Thousands Only) and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property.

2. You are hereby informed that the 10.08.2022 at 10.30 A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

SPECIFICATION OF PROPERTY
Lease Hold Right in Land Bearing Plot No. 126-A, Situated At Industrial Area Pithampur, Sector 1, Road No. 06, Tehsil & District Dhar (M. P.), Admeasuring Area 2787 Sq. Mtr. In the name of Shri. Brij Mohan Shrivastava S/o. Late R. M. Shrivastava
Given under my hand and the seal of the Tribunal, on this date 30.06.2022.

Sd/-
(Satish Solanki) Recovery Officer,
Debts Recovery Tribunal, Jabalpur

Aadhar Housing Finance Ltd.

Corporate Office: Unit No. 802, Natraj Rustumjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069
Gwalior Branch : First Floor, Alakhnanda Tower- 2, Opp Aditya College, City Centre, Gwalior-474001.(MP).
Shivpuri Branch : 1st Floor, Ward No 1, (Old Ward No-13, Survey No-162,1 Taluka No 1, Gwalior Bypass Road, Ab Road, Shivpuri-473551.(MP).
Datia Branch : 2nd floor, Pitambara Temple Road, Near Sita Nagar Lake, Rajghat, Tiraha, Datia City, Datia-475661 (MP)
Jhansi Branch : House No.202, 2nd floor, Ward No.42, Civil Lines, Allahabad Bank Crosssing, Jhansi-284001, (U.P.)



DEMAND NOTICE

UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULE 3 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

The undersigned is the Authorised Officer of Aadhar Housing Finance Ltd. (AHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the 'said Borrower(s)'), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to AHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to AHFL by the said Borrower(s) respectively.

S. No.	Name of the Borrower / Co-Borrower & Guarantor	Demand Notice Date & Amount	Description of secured assets (immovable property)
1	(Combine LC No. 00700002638/ Gwalior Branch) Ravi Gurjar (Borrower), Neetu Gurjar (Co-Borrower), Narayan Singh (Guarantor)	13-06-2022 ₹ 3,04,710/-	All that part & parcel of property bearing, Part Of Survey No 105 Part Of Plot No 01 Bona Bhartari Road Gram Tekanpur Near Hero Honda Agency, Gwalior, Madhya Pradesh, 474001
2	(Combine LC No. 00700003085/ Gwalior Branch) Radha Mohan (Borrower), Suman Devi (Co-Borrower),	13-06-2022 ₹ 9,04,300/-	All that part & parcel of property bearing, Survey No 1249 Plot No 36 Part of 35 Ward No 61 Near Power House Gram Badagaon Gwalior, Madhya Pradesh, 474001
3	(Combine LC No. 10900000071/ Shivpuri Branch) Raj Kumar Jatav (Borrower), Geeta Jatav (Co-Borrower), Madhvi Singh (Guarantor)	13-06-2022 ₹ 3,03,290/-	All that part & parcel of property bearing, Plot No A 16 Shiram Nagar Colony Ward N O 01 Near Om Vihar Colony Part Of Survey No 18 2, Guna, Madhya Pradesh, 473331
4	(Combine LC No. 14600000053/ Datia Branch) Ramakant Richharia (Borrower), Uma Richharia (Co-Borrower), Balveer Singh Yadav (Guarantor)	13-06-2022 ₹ 2,52,138/-	All that part & parcel of property bearing, Part Of Survey No 2262 1 1 Ward No Old 32 Near 02 Range Colony Mouza Datia Gird Near Rajgarh Chouraha, Datia, Madhya Pradesh, 475661
5	(Combine LC No. 00700001817/ Gwalior Branch) Haraparyi Devi (Borrower), Lalaram Singh (Co-Borrower)	13-06-2022 ₹ 1,06,985/-	All that part & parcel of property bearing, Survey No 972 Municipal House No 818 Ward No 28 Near Khururi Power House Bada Gaon Gwalior, Madhya Pradesh, 474001
6	(Combine LC No. 02400000492 & 02400000855/Jhansi Branch) Amit Agarwal (Borrower), Vimla Devi & Saurabh (Co-Borrower), Gabbar (Guarantor)	13-06-2022 ₹ 7,83,455/- ₹ 84,752/-	All that part & parcel of property bearing, Plot on Part of Arzi No.2054 Mouza Babina Rural Shastri Nagar Babina Near King Garden, Jhansi, Uttar Pradesh - 284401

If the said Borrowers shall fail to make payment to AHFL as aforesaid, AHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of AHFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Sd/- Authorised Officer
For : Aadhar Housing Finance Limited
Date : 05.07.2022

Fullerton India Home Finance Company Limited
Corporate Off. : Flr. 5 & 6, B-Wing, Supreme IT Park, Supreme City, Powai, Mumbai - 400 076
Regd. Off. : Megh Towers, Flr. 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai - 600 095

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Fullerton India Home Finance Company Limited (FIHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sl. No.	Loan Amount No., Name of the Borrower/ Co-Borrowers Property Holders as the case may be	Date of Demand Notice U/s-13(2) and Total Outstanding
01	LAN : 604907510270364, 604907510203045 & 604907510369527 Date : 22.06.2022 Rs. 27,42,279/- (Rupees Twenty Seven Lakh Forty Two Thousand Two Hundred and Seventy Nine only) NPA Date : 31.05.2022	
	(1) CHANDRASHEKHAR SHIVLAL WARULE, (2) MANISHA CHANDRASHEKHAR WARULE, (3) SACHIN MENS PARLOUR, (4) JYASHRI MAHENDRA MANDALIK, (5) SUNDARI BEAUTI PARLOUR. Add. 1: PLOT NO. 57, SHRIKRUPA HOUSING SOCIETY, DHULE ROAD, R K PATEL NAGAR, AMALNER, MAHARASHTRA- 425401. Add. 2: SHOP NO. 3, NAVKAR PLAZA, SHOPPING CENTRE, DHULE ROAD, AMALNER, MAHARASHTRA-425401.	
	Description of Secured Assets/Mortgage Property : G NO. 1392, PLOT NO. 04, EAST SIDE HALF PART, SHOP NO. 3, GROUND FLOOR, AMALNER SHIWAR, AMALNER, DIST. - JALGAON, AND - GAT NO. 1378/2, PLOT NO. 57, SHRIKRUPA HOUSING SOCIETY, DHULE ROAD, R K PATEL NAGAR, AMALNER, DIST. - JALGAON - 425401.	
02	LAN : 604907210488392 Date : 22.06.2022 Rs. 16,08,264,52/- (Rupees Sixteen Lakh Eight Thousand Two Hundred Fifty Four and Paise Fifty Two only) NPA Date : 31.05.2022	
	(1) RASHMI RAKESH PATIL, (2) RAKESH SAHEBRAO PATIL, (3) KARTIK SAREE CENTER, (4) SAI BHAGYODAY FERRICATION WORKS. Add. 1 : G NO. 265/266/2, P NO. 2, SAPTASHRUGI COLONY, MAIN ROAD JALGAON, JALGAON, MAHARASHTRA - 425001. Add. 2: S NO. 309/1+2, G NO. 776 SOUTH SIDE PART, BLOCK NO. 3, PLOT NO. 48 TUKARAM NAGAR, AVHANE ROAD, JALGAON - 425001. Add. 3: PLOT NO. 30 NEAR RAMESHWAR COLONY, SAPTASHRUGI COLONY, MAIN ROAD JALGAON, SAPTASHRUGI COLONY, JALGAON, MAHARASHTRA - 425002. Add. 4: S 57, D 2 SECTOR, SARVODAY DAD MIL SAMOR, MIDC, JALGAON - 425001.	
	Description of Secured Assets/Mortgage Property : ALL THAT PIECE AND PARCEL OF PROPERTY S NO. 309/1+2, G NO. 776 SOUTH SIDE PART, BLOCK NO. 3, PLOT NO. 48 TUKARAM NAGAR, AVHANE ROAD, JALGAON BOUNDED AS- EAST - 9 MTR. ROAD, WEST- BLOCK NO. 1 ON SAME PLOT, NORTH- BLOCK NO. 2 ON SAME PLOT, SOUTH- 9 MTR. ROAD.	
03	LAN : 604907510453834 Date : 22.06.2022 Rs. 72,871,88/- (Rupees Seventy Two Lakh Twenty Seven Thousand Eight Hundred and Eighty One only) NPA Date : 31.05.2022	
	(1) SHIVAJI RUPISING PATIL, (2) BHAGYASHRI SHIVAJI PATIL, (3) RUPASING PRATAP PATIL, (4) SHAM MILK CENTER TEA CENTER. Add. 1 : MU BHOD, BU POST PIMPI, KHURD BHOD BK, JALGAON - 425105. Add. 2: PLOT NO. 117 (CENTRAL PART), GAT NO. 4+5, KUSUMBE (KHURD), TALUKA JALGAON, DIST. JALGAON, MAHARASHTRA - 425105. Add. 3: POST PIMPI, TALUKA DHARANGAON, DIST. JALGAON - 425105.	
	Description of Secured Assets/Mortgage Property : ALL THAT PIECE AND PARCEL OF PROPERTY HOUSE ADM 47.07 SQ MTR, CONSTRUCTED TO BE CONSTRUCTED ON MIDDLE PORTION ADM 72.46 SQ MTR, IN PLOT NO. 117 ADM 406 SQ MTR OUT OF PLOT LAID OUT IN GAT NO. 4+5, KUSUMBE (KHURD) SHIVAR, HAVING GRAMPANCHAYAT HOISE NO. 1304 TALUKA JALGAON, DIST. JALGAON, MAHARASHTRA - 425105. BOUNDED AS- EAST- PLOT NO. 116, WEST- ROAD & USE, NORTH - REMAINING PORTION OF PLOT NO. 117, SOUTH- REMAINING PORTION OF PLOT NO. 117.	

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that FIHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, FIHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. FIHFC is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), FIHFC also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the FIHFC. This remedy is in addition and independent of all the other remedies available to FIHFC under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of FIHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer
Fullerton India Home Finance Company Limited
Place : Jalgaon
Date : 05.07.2022

इण्डियन ओवरसीज़ बैंक
Indian Overseas Bank
(भारत सरकार का उक्त A Govt. of India Undertaking)
अपनी सेवा का स्वागत Good people to grow with

Regional Office : 2, C.P. Square, Malviya Nagar, Bhopal - 462003
Phone No. : 0755- 2570255
e-mail: 22531aw@iob.in

E-Auction under SARFAESI Act, 2002. On 21.07.2022

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES (under Proviso to Rule 8(6) and 9(1) of Security Interest (Enforcement) Rules)

E-Auction Sale Notice for Sale of Immovable property/ies under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical (whichever is applicable) possession of which has been taken by the Authorised Officer of Indian Overseas Bank Secured Creditor, will be sold on "As is where is", "As is what is", and "whatever there is" on 21.07.2022 for recovery of amount mentioned hereunder due to the Indian Overseas Bank (Secured Creditor) from the Borrower(s) & Guarantor(s) mentioned hereunder. The reserve price and Earnest Money deposit is mentioned hereunder. The sale will be done by the undersigned through e-auction platform provided at the following Web Portal: <https://www.mstcecommerce.com/auctionhome/ibapi>

Name and address of the Borrower & Guarantors	Outstanding Amount	Description of Properties & Name of Property Owner	Reserve Price EMD Amount Bid Increment Amt
Datia Branch : 99/2, Opp. Nagar Palika Bhawan, Datia Phone : 07522-233091 E-mail : iob2640@iob.in			
Borrower : M/s Shrividdha Disposal Production Industries Prop. - Mr. Purushottam Rawat	as on 28-02-22 ₹ 1911724/- along with further interest at contractual rates and rests, besides costs / charges	House Property situated at Survey No 2758/1, 2762/1, Ward No 1, Sharda Vihar Colony, Station Road, Datia, M. P. owned by shri Karan Singh Rawat Area 1500 Sqft Boundaries : East – Road, West- Plot No- 83, North- Plot No- 91, South- Plot No- 89	₹ 2200000/- ₹ 220000/- ₹ 10000/-
Mortgagor & Guarantor : Mr. Karan Singh Rawat Both R/o : Sharda Vihar Colony, Station Road Datia, M.P.			

EMD Submission Account Details : Transfer in favor of " IOB E AUCTION EMD ACCOUNT A/c no. 035102000002723, Indian Overseas Bank, Gwalior Main Branch, Branch Code: 0351, IFSC: IOBA0000351

Date and Time of E-Auction : 21-07-2022 (11.00 am to 1.00 pm)
Bid Start Date : 07-07-2022 onwards

Last date for Submission of online application for Bid with EMD : 20-07-2022 upto 5.00 pm

Note : In all the above A/c along with EMD Amount TDS Amount applicable (which is 1% of reserve price) to be paid to service provider. For detailed terms and conditions of the sale, Please refer to the link provided in the following websites/ web page portal.
(1) <https://www.ibapi.in> (2) <http://www.mstcecommerce.com> / (3) www.iob.in
Note : This may also be treated as a Notice under Rule 8(6) / Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about holding of e-auction on the above mentioned date.

Place : Bhopal
Date: 04/07/2022
Authorized Officer
Indian Overseas Bank

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Fullerton India Home Finance Company Limited (FIHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sl. No.	Loan Amount No., Name of the Borrower/ Co-Borrowers Property Holders as the case may be	Date of Demand Notice U/s-13(2) and Total Outstanding
01	LAN : 604807510669366 Date : 22.06.2022 Rs. 41,93,825/- (Rupees Forty One Lakh Ninety Three Thousand Eight Hundred and Twenty Five only) NPA Date : 31.05.2022	
	(1) SUDHIR KISAN SEWANI, (2) KRUSHNA DIPAMALJI SEWANI, (3) NEW SK MOBILES. Add. 1 : C/O SHRI KRUSHNA ALIYAS KISAN DIPMAL SEWANI, POLE NO. SP 572A, DHAMANGAON RLY, AMRAVATI, MAHARASHTRA - 444709. Add. 2: PLOT NO. 38 & 39, NAZUL SHIT NO. 17C, SINDHI COLONY, NR SHASTRI SQUIRE, MOUJE DHAMANGAON RAILWAY, DIST AMRAVATI - 444907.	
	Description of Secured Assets/Mortgage Property : ALL THAT PIECE AND PARCEL OF PROPERTY BEARING PLOT NO. 38 & 39 TOTAL ADMEASURING 139.3 SQ. MTR. FROM NAZUL SHEET NO. 17C, SINDHI COLONY, NR SHASTRI SQUIRE, MOUJE DHAMANGAON RAILWAY, DIST AMRAVATI - 444907. BOUNDED AS: EAST - HOUSE OF JEJMAL SEWANI, WEST - ROAD, NORTH- ROAD, SOUTH - HOUSE OF ASHOK BHUDHLANI	

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that FIHFC is a secured creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, FIHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. FIHFC is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), FIHFC also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the FIHFC. This remedy is in addition and independent of all the other remedies available to FIHFC under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of FIHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer
Fullerton India Home Finance Company Limited
Date : 05.07.2022

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Fullerton India Home Finance Company Limited (FIHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sl. No.	Loan Amount No., Name of the Borrower/ Co-Borrowers Property Holders as the case may be	Date of Demand Notice U/s-13(2) and Total Outstanding
01	LAN : 606607210285470, 606607510310833 & 606607510596341 Date : 22.06.2022 Rs. 15,55,069/- (Rupees Fifteen Lakh Fifty Five Thousand and Sixty Nine only) NPA Date : 31.05.2022	
	(1) SWAPNIL SARANG AMBHORE, (2) SARANG S AMBHORE, (3) SHIRISH SARANG AMBHORE, (4) GURUKUL COACHING CLASSES Add. 1 : KOTHARI VATIKA NO. 7, KHADKI DTC, NR GAJANAN MAHARAJ MANDIR, 4570243, AKOLA - 444001. Add. 2: NEAR LRT COLLEGE, OPPOSITE KING BAKERY, CIVIL LANE, AKOLA, MAHARASHTRA - 444001.	
	Description of Secured Assets/Mortgage Property : ALL THAT PART AND PARCEL OF PLOT NO. 16, OUT OF FIELD SURVEY NO.7/2-A, SITUATED AT MAUJE, KHADKI BK. TO AND DIST- AKOLA, PLOT TOTAL ADM 1937 SQ. FEET, OUT OF IT BY EAST-WEST DIVISOR NORTHERN SIDE PORTION 928.40 SQ. FEET (86.25 SQ. MTR.) ALONG WITH CONSTRUCTION STANDING THEREON. BOUNDED AS: EAST - PLOT NO. 15, WEST - 9 MTR WIDE LAY OUT ROAD, NORTH - PLOT NO. 13, SOUTH - PLOT NO.16.	

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that FIHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, FIHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. FIHFC is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), FIHFC also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the FIHFC. This remedy is in addition and independent of all the other remedies available to FIHFC under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of FIHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer
Fullerton India Home Finance Company Limited
Place : Akola
Date : 05.07.2022

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [rule 8(1)]

POSSESSION NOTICE (For Immoveable property)

Whereas, the Authorized Officer of Magma Housing Finance Limited (hereinafter referred as MHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 and in exercise of powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05.04.2022 calling upon the borrower 1) Kamal Singh ("Borrower") 2) Sodian Singh ("Co-Borrower") 3) Lal Singh ("Co-Borrower") 4) Soram Bai ("Co-Borrower") bearing Loan Account No. HL/0135/H/15/100049 to repay the amount mentioned in the notice being ₹ 8,82,493.93 (Rupees Eight Lakhs Eighty-Two Thousand Four Hundred Ninety-Three Rupees and Ninety Three Paise Only) as on 05-04-2022 within 60 days from the date of receipt of the said notice.

That MHFL has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited acting in its capacity as trustee of EARC TRUST SC-570 (herein after referred to as "EARC") vide Assignment Agreement dated 29.03.2019 under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the MHFL and all the rights, title and interests of MHFL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial asset(s) availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorised Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 27th day of June of the year 2022. The borrower(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for an amount of ₹ 8,82,493.93 (Rupees Eight Lakhs Eighty-Two Thousand Four Hundred Ninety-Three Rupees and Ninety Three Paise Only) as on 05-04-2022 and interest thereon.

DESCRIPTION OF SECURED ASSET

SCHEDULE PROPERTY

All That Piece And Parcel Of House No. 80, Admeasuring 1344sq.Ft, Survey No 360, P.H. No. 67, Ward No. 8, Gram Aaskalyamla Teshil Melhidpur, Dist. Ujjain City Indore State Madhya Pradesh Pincode-456441 And Bounded By : East: Compound Of Narayan Singh Ji, West: Rasta, North: House Of Bhagwan Singh Ji, South: House Of Dharmendra Singh Ji

Place: Ujjain
Date: 28.06.2022

Sd/- Authorized Officer
Edelweiss Asset Reconstruction Company Limited
(Trustee of EARC TRUST SC 570)

Edelweiss Asset Reconstruction Company Limited
(Trustee of EARC TRUST SC 570)

Edelweiss Asset Reconstruction Company Limited
(Trustee of EARC TRUST SC 570)

Edelweiss Asset Reconstruction Company Limited
(Trustee of EARC TRUST SC 570)